RAJYA SABHA

Wednesday, the 31st May, 1967/the 10th Jyaistha, 1889 (Saka)

The Lorse met at eleven of the clock, Mr. Charman in the Chair.

ORAL ANSWERS TO QUESTIONS

STATE INDESTEDNESS

*179 SHRI V. M. CHORDIA: †
SHRI R. S. KHANDEKAR:

W 7ill the Minister of FINANCE be plet used to state:

- a) whether any progress has been ' made in the examination of the general question relating to indebtedness of the States and -the need for standardisation of amortisation of public borrowing as recommended in the report of the Fourth Finance Commission;
- (b) whether any communication has been received from any State Government in this regard; and
 - (c) if so, what are the details thereof.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K C. PANT): (a) to (c) One State Government had asked for a_n additional grant-in-aid from th_e Government of India so that it • could make adequate provision for amortisation of its public borrowings. Since this problem was not peculiar to the State which had raised it, it became necessary to examine It in relation to other States as well. The matter is under examination and as it raise_s several complicated issues, it may take some time before a final decision is reached.

श्री विमलक्षार भन्नातालकी चौर-ड़िया: क्या श्रीमान् यह बतलाने की कृपा करेंगें कि किन किन् प्रान्तों पर प्रभी कितना कितना कर्वा है ?

tThe question was actually asked on the floor of the House by Shri V. M. Chordia. «69 RSD—1.

श्री कें ब्रिंग पंत: किस किस स्टेट की क्या-क्या अपनी पर्वालक वारोइंग्ज हैं उसके बारे में फिगर्स नहीं हैं। माननीय सदस्य चाहेंगे तो टेंब्ल पर रख दिये जायंगे।

श्री विमलकुमार मन्नालाल जी चौर-इया: क्या श्रीमान् यह वतलाने की कृपा करेंगे कि जैसे फोर्थ फाइनेन्स कमिमन ने रिपोर्ट दी श्री और उसको भी काफी घरसा हो चुका, तो किंतना टाइम झापके कंसिडरेशन के लिये इसमें लगने वाला है ?

श्रीके० सी० पंतः एक दो महीना धौरलगेगा।

श्रो विमलकुमार मन्नालालजी चौर-ड़िया: श्रीमन्, यह एक दो महीना तो 'व्हेग' है मेरी समझ में नहीं श्रा रहा है ।

श्री के॰ सी॰ पंत: मैं बता देता हूं. . .

श्री मोरारजी श्रार० देसाई : निश्चित नहीं बताया जा सकता है।

श्री कें बी० पंत : . . योजना के संबंध में राज्य सरकारों से केन्द्र की बात-चीत जो होगी उसमें इस पर भी कुछ चर्चा राज्य सरकारों से की जायगी।

श्री विनलकुमार मन्नालालओ चौर-दिया: क्या श्रीमान् बतायेंगे कि इसके यारे में क्या कोई सिद्धान्त तय कर निया गया है कि कितना, किसी जनसंख्या के श्राधार पर या आर्थिक स्थिति के श्राधार पर यह कर्जा है, इस मान से उनके कर्जें को बराबर करना है या और कुछ करना है, और क्या यह तो सिद्धान्त नहीं है कि जिसने जितना ज्यादा कर्ज लिया है उसकी उतनी ज्यादा माफ करने की क्षमता हो गई है?

श्री**के**० सी० पंतः इसी परतो बातचीत होगी।

SHRI R. S. KHANDEKAR: May 1 kno_w the name of the State which ha[^] asked for this amortisation specially and, secondly, whether the Finance Minister has recently asked th[«]

States not *to* make over drafts nd th« Central Government will not stand guarantee to these overdrafts?

SHRI K. C. PANT: It is the Madhya Pradesh Government. The question of overdrafts has nt> con nection with this question.

SHRI M. GOVINDA REDDY: In view of the fact that in some of the States the indebtedness is unduly heavy, may I know if the Prime Minister or the Finance Minister had had discussions with the Chief Ministers or Finance Ministers of States as to the measures that are to b_e adopted to decrease this indebtedness?

SHRI MORARJI R. DESAI: Decrease in the indebtedness depends on the States. If the States want more loans and loans are given, then one cannot say that these loans should not have been given. The only course left is that loans should not he given. When loans are taken by the States and if those loans are not repaid to the Centre, the Centre will not be able to repay the loans to the other people. How is that to be achieved. This is a task to be achieved by only one way. One can only adjust it, and those adjustments are being thought of and considered.

श्री राजनारायण: प्रश्न था कि क्यां केन्द्रीय सरकार ने स्टेंट बेंक को कहा है कि राज्य सरकारों को श्रीवरड्राफ्ट न लेने दें श्रीर यदि हां, तो क्या भरकार बतायेगी कि किन-किन राज्यों ने कितना श्रोवरड्राफ्ट ले रखा है अब तक?

श्रो कें बी जंत: सभापित महोदय, ऐसे प्रक्त का संबंध श्रोवर ड्राफ्ट से नहीं है, फाइनेंन्स कमीशन ने यह कहा था कि रेवेन्यू एक्सपेंडीचर से श्रमोर्टाइजेशन किया जायेगा पब्लिक बारोइंग्ज का। यह दूसरा प्रक्त है इसलिये मैंने कहा, इस सवाल से नहीं उठता

SHRI A. G. KULKARNI: May I know whether the Government is aware that the indebtedness of the States will be increased by each State proposing to subsidise food and incur expenditure of various sorts and, if so, what steps the Central Government is going to take in this respect?

SHRI K. C. PANT: The indebtedness will go up to the extent that the States resort to public borrowings, market borrowings, et c., and to the extent that they take 1 oans from the Centre. It is another form of indebtedness.

INJECTABLE CONTRACEPTIVE FOR FERTI-

*180. SHRI M. C. SHAH: W. ill the Minister of HEALTH AND FAMIL 'Y PLANNING be pleased to state:

- (a) whether Government are awara of an injectable contraceptive which, has been tried in California, U.S.A. as a new method of controlling population; and
- (b) if so, how far it has proved effective in fertility control?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. S. CHANDRASEKHAR): (a) Yes, Sir.

Ob) The injectable contraceptive is reported to have proved effective in fertility control, in about 150 patients put on the study. The side effect is stated to be that of irregular bleeding. Further studies and clinical trials appear necessary before any opinion can be formed about it.

SHRI M. C. SHAH: I would like to know whether the Dunlop Committee in Britain has recently certified that the pill is completely safe and whether the Government accept this view?

SHRI BIREN ROY: That is quite a different question. What I was going to ask is if the Government is going to introduce the pill as there is a lot of allergy of women against the loop.

DR. S. CHANDRASEKHAR: The second question does not arise from the first but I shall be happy to give information to the hon. Member. They have studied the effects of the pill in about seven countries and